N O T I C E

In Partial modification to the Judicial Assignment at the **Nagpur Bench,** which has come into effect from 06.06.2022 (Partially modified w.e.f. 07.06.2022, 20.06.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday**, **25.07.2022 :**

Sr. No	Sitting	Assignment
1	The Hon'ble Shri Justice **SUNIL B. SHUKRE** AND The Hon'ble Shri Justice **G. A. SANAP** **Commercial Appellate Division Bench** **[Up to 27.07.2022]**	For admission, hearing, order matters and applications therein: (A) Public Interest Litigations – Civil, Criminal and Suo Motu. (B) First Appeals. (C) Contempt Appeals and Petitions.
2	The Hon'ble Shri Justice **A. S. CHANDURKAR** AND The Hon'ble Smt. Justice **URMILA S. JOSHI-PHALKE** **[from 28.07.2022]** **Commercial Appellate Division Bench**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions. (B) Direct and Indirect Taxes and Customs Applications, References and Appeals. (C) Letters Patent Appeals. (D) Family Court Appeals. (E) Other Civil work of the Division Bench not assigned to any other Court. **[From 28.07.2022] - Additional assignment** (A) Public Interest Litigations – Civil, Criminal and Suo Motu.
3	The Hon'ble Shri. Justice **MANISH PITALE** **AND** **The Hon'ble Shri. Justice** **VALMIKI SA MENEZES**	For admission, hearing, order matters and applications therein: (A) Criminal Appeals. (B) Criminal Writ Petitions. (C) Criminal work of the Division Bench not assigned to any other Court. **[From 28.07.2022] - Additional assignment** (A) First Appeals. (B) Contempt Appeals and Petitions.

4	The Hon'ble Shri. Justice **A. G. GHAROTE**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions from the year 2018 and onwards. (B) Civil Revision Applications.
5	The Hon'ble Shri Justice **G. A. SANAP** **[From 28.07.2022]**	For admission, hearing, order matters and applications therein: (A) Criminal Appeals from the year 2011 onwards. (B) Criminal Revision Applications.

NOTE-I

In the event of non-availability of Court as also in the event of Court passing an order for not placing the matter :

A) The urgent mentioning and placing of matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice Sunil B. Shukre** will be allowed before the Court presided over by **Hon'ble Shri. Justice A. S. Chandurkar**.

B) The urgent mentioning and placing of matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice A. S. Chandurkar** will be allowed before the Court presided over by **Hon'ble Shri. Justice Manish Pitale and vice versa**.

C) The urgent mentioning and placing of matters pertaining to the Court presided over by the **Hon'ble Shri. Justice Amit B. Borkar** will be allowed before the Court presided over by **Hon'ble Shri. Justice G. A. Sanap and vice versa.**

NOTE-II

(4) The **Hon'ble Shri. Justice Vinay Joshi** is appointed to hear and decide the matters under the Arbitration and Conciliation Act, 1996

(5) The **Hon'ble Shri. Justice A. G. Gharote** is appointed to hear and decide the matters under the Companies Act, 1956, the Companies Act, 2013 and the Banking Regulation Act, 1949.

By Order,

High Court, Appellate Side)
Bombay.)
Date : 19th July 2022)

Sd/-
(V. R. Kachare)
Registrar (Judl-I)